

Court of Small Causes
Dhobi Talao, L.T. Road, Mumbai 400 002
Telephone No. 022 22088700/749/104/105
Email- scc-mumbai@bhc.gov.in

Extension Notice

Sealed quotations were invited for sale of old Computer Hardware Articles of this Court from the Vendors/Agencies wide this office notice dated 5th October, 2019. The last date of submitting such quotations was 5th November, 2019 till 5.00 p.m.

As less number of quotations received till 5th November, 2019, the period of submission of quotations is **hereby extended till 15th November, 2019 till 5.00 p.m.**

The aforesaid articles are available for inspection at the above address between 11.00 a.m to 5.00 p.m from all working days with permission of the undersigned.

The Quotation should be in format annexed herewith (Annexure-I) and submit in sealed envelop addressed to the “Registrar, Court of Small Causes, Mumbai- 400 002”. **On top of the envelop “Quotation for sale of old Computer Hardware”** be mentioned and should which in this office on or before **15th November, 2019 till 5.00 p.m.** and the date of opening of the quotations will be intimated to quotation holders on telephone and his e-mail id. Quotations received after due date and time will not be accepted.

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All the rights and decision in this regard are reserved with the Hon'ble Chief Judge of this court.

By Order

Court of Small Causes)

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Mumbai: 08th November, 2019)

sd/-

(Naresh V. Shah)

Addl. Registrar

Annexure-I

Quotation for sale of old Computer Hardware

Name of the Vendor

Sr. No.	Description of Hardware	Total Qty	Rate Per Item	Total Amount
1	Tvs Msp 355 XL Dot Matrix Printer	2		
2	Modem Isdn D-Link	1		
3	Tvs Msp 355 XL Dot Matrix Printer	3		
4	Tvs Msp 255 XL Dot Matrix Printer	10		
5	Tvs Msp 455 Dot Matrix Printer	32		
6	Epson LQ-1150 Dot Matrix Printer	42		

Date:

Name & Address of Vendor
with Signature & rubber stamp

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General Instructions, Terms And Conditions for sale of old Computer Hardware Articles of this Court.

- 1) The Quotations are called for the sale of Computer Hardware Articles lying in this office on **“as it is where it is”** basis.
- 2) The Quotations should reach this office on or before 15th November, 2019 till 5.00 p.m.
- 3) Cost of quotation Rs. 500/- (Rs. Five Hundred Only) (non refundable) is to be deposited in cash or by Demand Draft payable in the name of Registrar, Court of Small Causes, Mumbai, while submitting quotations.
- 4) The name of the company, address, telephone number/mobile no. and email address is to be mentioned on quotation and envelop.
- 5) The quotations will be opened before the committee of the Judicial Officers in presence of quotation holders or their authorized representatives. If they remained absent no any complaint will be entertained.
- 6) The quotation should be in the given format annexed to the notice as Annexure-1.
- 7) After opening of the quotations the items will be sold to the highest bidder. The committee shall cancel the sale procedure, if the amount of articles is less than the reserve/upset price. In this case, fresh sale of that articles will be ordered.

- 8) The quotation holder whose quotation will be accepted by the committee have to deposit in the court immediately amount equal to 20% of accepted price and remaining amount within three working days or as decided by the committee and if he fails to deposit such balance amount within the aforesaid time, the amount deposited by him will be forfeited and committee will order a fresh sale for that articles.
- 9) Successful bidder has to remove the articles within a week after depositing all the amount with this office.

By Order

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Mumbai: 08th November, 2019)

sd/-

(Naresh V. Shah)
Addl. Registrar